

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 1250 of 2024

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary

...Applicant

Versus

UOI & Ors.

...Respondent(s)

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THROUGH

DATE: 29.04.2025
PLACE: NEW DELHI

Gigi.C.George, Advocate
Advocate for Respondent
Ch No. 457, Lawyers Block-1
Delhi High Court, New Delhi

Email- gigicgoerge.adv42@yahoo.in
Mob-9810625315

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 1250 of 2024

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary

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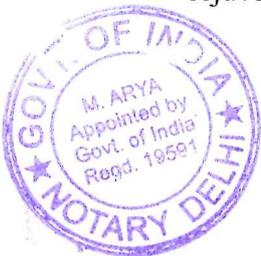
...Respondent(s)

REPLY AFFIDAVIT IN COMPLIANCE OF ORDER DATED 15.01.2024 ON BEHALF OF MINISTRY OF JAL SHAKTI AND NATIONAL MISSION FOR CLEAN GANGA i.e. RESPONDENT NOS. 1 & 2 RESPECTIVELY

MOST RESPECTFULLY SHEWETH:

I, Anup Kumar Sirvastava, aged about 58 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

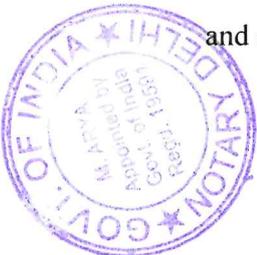
1. That I am working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi. I am duly authorized for and on behalf of the Respondent No. 1 & 2 to swear to the present Affidavit. I am fully conversant with the facts and circumstances of the present case from the records;
2. That the National Mission for Clean Ganga (NMCG) is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the *Environmental (Protection) Act, 1986* vide *notification no. S.O. 3187(E) dated 07.10.2016* inter-alia to take measures for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga. NMCG is a nodal agency for the implementation of the provisions of the above notification and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries;



3. That the applicant has alleged that a bridge across the River Ganga in Prayagraj is being constructed under the inner ring road project, and the construction is going on in the flood plain and mainstream of River Ganga, and no permission, as required under Clause 42 of the Authorities Order, 2016 has been obtained. The allegation has also been made with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB;
4. That Paragraph 42 of the Authorities Order, 2016, stipulates that: *"Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities, and other authorities shall obtain prior approval of the National Mission for Clean Ganga on matters relating to the River Ganga and any area abutting the River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council. Such matters inter alia include the construction of bridges and associated roads and embankments over the River Ganga or at its riverbank or its floodplain area."*;
5. The NMCG, vide its reply dated 13.01.2025 respectfully submitted before the Hon'ble Tribunal, that in view of Paragraph 42 of the Authorities Order, 2016, an application seeking prior approval for the aforementioned project has been received from the National Highway Authority of India (hereinafter referred to as "NHAI") through its letter dated 17.12.2024. In furtherance of this, a letter dated 20.12.2024 was issued to the Director Ganga Committee (DGC), requesting that the project authority be directed to strictly adhere to the provisions set forth in the Authorities Order, 2016. Additionally, upon reviewing the application submitted by the NHAI, certain observations were communicated to them for further consideration vide letter dated 09.01.2025. Copy of the NMCG affidavit dated 13.01.2025 is marked and annexed herewith as '**Annexure I**'.
6. That thereafter, NHAI, vide letter dated 22.01.2025, submitted a reply stating that it has applied to the District Ganga Committee (DGC) for obtaining the necessary No Objection Certificates (NOCs) from the Irrigation Department and the Uttar Pradesh Pollution Control Board (UPPCB). Subsequently, NHAI, through its letter dated 28.02.2025, also shared the Minutes of Meeting (MoM) of the DGC held on 06.01.2025. Copy of NHAI letter dated 22.01.2025 and 28.02.2025 along with minutes of meeting held on 06.01.2025 is marked and annexed as '**Annexure II, III & IV**' respectively.



7. That in light of the foregoing and the submissions made by the project proponent, the 8th Meeting of the Cell in NMCG was convened on 24.03.2025 to consider the proposal for the construction of a major bridge (measuring 3100 meters) across the river Ganga under Package-2 of Phase-I of the Prayagraj Southern Bypass (Greenfield), between Jhusi and Naini, Prayagraj, in accordance with Section 42 of the NMCG Authority's Order, 2016. During the meeting, NMCG sought an update on the current status of the bridge construction, to which the project proponent responded that the physical progress of the bridge stands at approximately 9%. Copy of the minutes of meeting of 8th Meeting of the Cell dated 24.03.2025 is marked and attached herewith as '**Annexure V**'.
8. That furthermore, NMCG, vide its letter dated 08.04.2025 addressed to the Secretary, Ministry of Road Transport and Highways, has conveyed that the Government of India, through its Notification dated 07.10.2016, established the National Mission for Clean Ganga (NMCG) with the overarching mandate of undertaking a range of measures for the rejuvenation, protection, and management of River Ganga and its tributaries. As per Paragraphs 6(3) and 42 of the said Notification, it is mandatory to seek prior approval from NMCG for various types of works proposed to be constructed across rivers in the Ganga basin, including rail and road bridges and (i) to sensitize the officials of the Ministry and its subsidiary organizations, such as NHAI, regarding the mandatory nature of prior clearances required under Paragraphs 6(3) and 42, as applicable and (ii) issue necessary directions to all concerned authorities to ensure compliance with the aforementioned provisions. Copy of the letter dated 08.04.2025 addressed to Ministry of Road Transport and Highways is marked and attached herewith as '**Annexure VI**'.
9. That NMCG, vide its letter dated 10.04.2025 addressed to the Chairman, National Highways Authority of India (NHAI), has conveyed its concerns regarding the instant case wherein NHAI approached NMCG for approval of the construction of a major bridge only on 17.12.2024, by which time approximately 9% of the construction work had already been completed and to initiate appropriate action against the erring official(s) responsible for such non-compliance, and the details of the action taken in the matter be duly communicated to NMCG within one month from the date of issuance of this communication. Copy of letter dated 10.04.2025 addressed to NHAI is marked and attached herewith as **Annexure 'VII'**.



10. That NMCG has also, vide its letter dated 10.04.2025 addressed to the DGC, conveyed that the DGC may initiate appropriate action against the official(s) responsible for non-compliance with the mandatory provisions of the NMCG Authorities Notification, 2016. Copy of the letter dated 10.04.2025 marked to DGC is attached herewith as '**Annexure VIII**'.
11. That in reference to the National Mission for Clean Ganga (NMCG) DO letter dated 10.04.2025, the National Highways Authority of India (NHAI) has submitted its response vide letter dated 28.04.2025, in which NHAI confirmed that, in compliance with your directive, it has issued a direction to the concerned Regional Offices through its letter dated 21.04.2025. Accordingly, NHAI has mandated obtaining prior permission from the District Ganga Protection Committee, the State Ganga Protection Committee, and the National Mission for Clean Ganga, as per the provisions of the Gazette Notification No. SO 3187(E) dated 07.10.2016, for compliance with paragraph 6(3) and 42 of the said notification. Copy of NHAI letter dated 28.04.2025 along with letter dated 21.04.2025 is marked and attached herewith as '**Annexure IX**'.
12. That it pertinent to mention here that NHAI vide its letter dated 28.04.2025, has assured that it will strictly adhere to all provisions of the notification for the Rejuvenation, Protection, and Management of the River Ganga and its tributaries. NHAI also assures that necessary actions will be taken against any individual or entity found willfully non-compliant with the Gazette Notification. In the interim, NHAI respectfully requests the expedited grant of In-principle approval/NOC from the National Mission for Clean Ganga for the said project, so that work can commence before the upcoming monsoon season. Any further delay in this approval process may result in significant financial implications and time overruns.
13. That in view of the above submission made by NHAI, proposal for the construction of the bridge is being evaluated by the NMCG.
14. That in the view of the above submission, it is respectfully submitted that the Respondent shall abide by all the order (s) and/ or direction (s) passed by the Hon'ble Tribunal in the instant case and render justice.



28/4



DEPONENT

VERIFICATION:

I, deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this day of April 2025

29 APR 2025

DEPONENT



Identify the deponent
who signed before me



ATTESTED

NOTARY PUBLIC

29 APR 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.1250/2024**

IN THE MATTER OF:**Bharatiya Kisan Union Purwa through its Secretary****Applicant****Versus****UOI & Ors.****Respondent(s)****Index**

| Sr. No. | Particulars | Page No. |
|---------|---|----------|
| 1. | Reply Affidavit on behalf of Respondent nos. 1 & 2 i.e. Ministry of Jal Shakti, Government of India and National Mission for Clean Ganga (NMCG), in compliance of Hon'ble NGT order dated 24.10.2024 in O.A No. O.A No. 1250/2024. | 1-3 |
| 2. | Annexure- I: A copy of Hon'ble NGT order dated 24.10.2024 in O.A No. 1250/2024 | 4-6 |
| 3. | Annexure- II: A copy of the letter dated 13.12.2024 issued by UPPCB to NHAI for obtaining clearance from NMCG. | 7 |
| 4. | Annexure-III: A copy of the letter dated 17/12/2024 received by NMCG from NHAI for seeking prior approval. | 8-9 |
| 5. | Annexure- IV: A copy of the letter dated 20.12.2024 issued by NMCG to DGC to adhere to the provisions enshrined in the Authorities Order, 2016, | 10-11 |
| 6. | Annexure-V: A copy of observations communicated by NMCG to Project Proponent. | 12 |

**Filed by Adv Gigi C. George
(On behalf On NMCG and
MoJS)**

Place: Delhi**Dated: 13.01.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1250/2024

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary

Applicant

Versus

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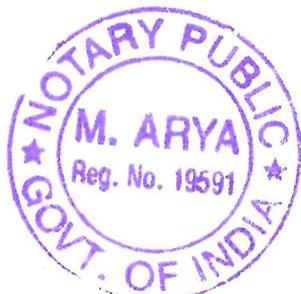
Respondent(s)

REPLY AFFIDAVIT IN COMPLIANCE OF ORDER DATED 24.10.2024 ON BEHALF OF MINISTRY OF JAL SHAKTI AND NATIONAL MISSION FOR CLEAN GANGA i.e. RESPONDENT NOS. 1 & 2 RESPECTIVELY

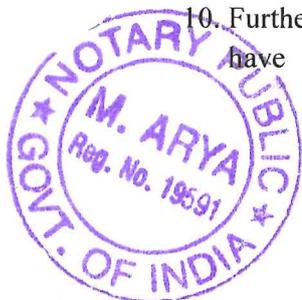
MOST RESPECTFULLY SHEWETH:

I, Anup Kumar Sirvastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

1. That I am working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi. I am duly authorized for and on behalf of the Respondent No. 1 & 2 to swear to the present Affidavit. I am fully conversant with the facts and circumstances of the present case from the records;
2. That Hon'ble NGT vide Order dated 24.10.2024 impleaded and issued notice to the Ministry of Jal Shakti, Government of India through its Secretary as Respondent no. 01 and National Mission for Clean Ganga (hereinafter referred as NMCG) as Respondent no. 02 in the instant matter. Thereby, the reply is made in succeeding paragraphs. Copy of Order dated 24.10.2024 is marked and annexed herewith as '*Annexure-I*';
3. That the National Mission for Clean Ganga (NMCG) is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the *Environmental (Protection) Act, 1986* vide *notification no. S.O. 3187(E) dated 07.10.2016* inter-alia to take measures for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga. NMCG is a nodal agency for the implementation of the provisions of the above notification and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries;



4. That the applicant has alleged that a bridge across the River Ganga in Pragyrag is constructed under the inner ring road project, and the construction is going on in the flood plain and mainstream of River Ganga, and no permission, as required under Clause 42 of the Authorities Order, 2016 has been obtained. The allegation has also been made with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB;
5. That Paragraph 42 of the Authorities Order, 2016, stipulates that: *"Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities, and other authorities shall obtain prior approval of the National Mission for Clean Ganga on matters relating to the River Ganga and any area abutting the River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council. Such matters inter alia include the construction of bridges and associated roads and embankments over the River Ganga or at its riverbank or its floodplain area."*;
6. That a letter dated 13.12.2024 was received from the Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB"), requesting the Project Director, NHAI, to obtain clearance from the NMCG prior to proceeding with construction activities. A copy of the said letter is marked and annexed herewith as '*Annexure-II*';
7. That, in view of Paragraph 42 of the Authorities Order, 2016, it is respectfully submitted that an application seeking prior approval for the aforementioned project has been received by the NMCG from the National Highway Authority of India (hereinafter referred to as "NHAI"). Vide its letter 11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024. A copy of the said letter is marked and annexed herewith as '*Annexure-III*';
8. That Paragraph 55 of the Authorities Order, 2016, delineates the functions and powers of the District Ganga Committee (hereinafter referred to as "DGC"). Accordingly, the DGC is directed to take appropriate action in the matter and provide intimation of the same to the NMCG. It is further requested that the project authority be immediately directed to comply with the provisions contained in the Authorities Order, 2016, as referred to in Paragraph 5 above, and to act in accordance with the directions issued by the UPPCB;
9. That, in light of the foregoing, a letter dated 20.12.2024 was sent to the DGC, requesting that the project authority be instructed to adhere to the provisions enshrined in the Authorities Order, 2016, as referred to in Paragraph 4 above, and to comply promptly with the directions issued by the UPPCB. A copy of the said letter is marked and annexed herewith as '*Annexure-IV*';
10. Further, having gone through the application submitted by the proponent, Observations have been communicated to them vide letter Pr-12012/12/2024-O/o ED(TECH)



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A handwritten signature or set of initials in blue ink, located at the bottom right of the page.

NMCG dated 09.01.2025 for further examination of the proposal. A copy of the said letter is marked and annexed herewith as *Annexure-V*. The reply from project proponent is awaited; &

11. That in the view of the above submission, it is respectfully submitted that the Respondent shall abide by all the order (s) and/ or direction (s) passed by the Hon'ble Tribunal in the instant case and render justice.



DEPONENT

Identify the deponent who signed before me

VERIFICATION:

I, deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this 13 day of JAN 2025



DEPONENT



ATTESTED

NOTARY PUBLIC

13 JAN 2025

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1250/2024

Bharatiya Kisan Union Purwa through its Secretary

Applicant

Versus

UOI & Ors.

Respondent(s)

Date of hearing: 24.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv. for Applicant

Respondent: Ms. Simran Sehgal, Adv. on behalf of Ms. Priyanka Swami, Adv. For State of UP

ORDER

1. In this Original Application, the applicant has made an allegation that a bridge across the River Ganga in Pragyrag is constructed under the inner ring road project. The stand of the applicant is that the construction is going on in the flood plain and the mainstream of River Ganga and no permission, as required by clause 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has been obtained by the competitive Authorities. In support of his submission, learned Counsel for the applicant has referred to the photographs on page 49 onwards, showing that the construction is in progress in the flood plains and the mainstream of river Ganga. He has also referred to the RTI information on page 61 received from the NMCG, showing that they have no knowledge about the construction of the bridge.

2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.
3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.
4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.
5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.
6. List on 15.01.2025

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

315

October 24, 2024
Original Application No.1250/2024
A..

Dr. A. Senthil Vel, EM

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क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज- 211019

Email-roprayagraj@uppcb.in

ANNEXURE-II

पत्रांक 601238 / NPT OA-NO. 1250/2024

दिनांक 13/12/2024

सेवा में,

परियोजना निदेशक,
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
18सी/28-ए, सरोजनी नायडू मार्ग,
नियर ए0जी0 ऑफिस, सिविल लाईन्स,
प्रयागराज।

O/o ED (T), NMCG

Dy. No. 852

Date 13/12/24

अतिआवश्यक / महत्वपूर्ण
पंजीकृत डाक द्वारा

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में दिनांक 24.10.2024 को पारित आदेश पारित किया गया है (छायाप्रति संलग्न), जिसका मुख्य अंश निम्नवत् है :-

"..... 2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025."

मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है। प्रश्नगत प्रकरण में प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 में दिये गये प्राविधानों के तहत राष्ट्रीय स्वच्छ गंगा मिशन से गंगा नदी में ब्रिज के निर्माण से पूर्व अनुमति प्राप्त किये जाने का उल्लेख किया गया है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि गंगा नदी पर नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में राष्ट्रीय स्वच्छ गंगा मिशन से अनुमति प्राप्त होने के उपरांत निर्माण कार्य को अग्रेसर किया जाना सुनिश्चित करें। मा0 एन0एम0सी0जी0 से प्राप्त अनुमति की प्रति इस कार्यालय एवं मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ को एक सप्ताह के अन्दर प्रेषित करने का कष्ट करें। प्रश्नगत प्रकरण मा0 एन0जी0टी0 में विचाराधीन है। अतः प्राथमिकता के आधार पर तत्काल आवश्यक कार्यवाही करना सुनिश्चित करें।

भवदीय,

(डॉ0 एस0सी0 शुक्ला)
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

पू0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी महोदय, प्रयागराज को सादर सूचनार्थ प्रेषित।
2. कार्यकारी निदेशक (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन (एन0एम0सी0जी0), प्रथम तल, मेजर ध्यानचन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में आपके विभागीय स्तर से की गयी कार्यवाही के सम्बन्ध में अवगत कराने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी 13/12/24

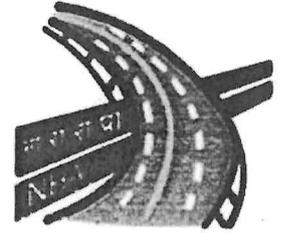


सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport & Highways, Govt. of India)
परियोजना कार्यान्वयन इकाई-प्रयागराज
Project Implementation Unit-Prayagraj

18-सी/28-ए, सरोजनी नायडू मार्ग, सिविल लाइन्स, प्रयागराज-211001
18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001

दूरभाष/Phone : 0532-2422035, फॅक्स/Fax : 0532-2421019, ई-मेल/Email : ald@nhai.org



11015/NHAT/Pkg-2/Southern Bypass/NMCG/PTII/Prg/352459

Date: 17.12.2024

To,

Executive Director Technical
National Mission for Clean Ganga,
Ministry of Jal Shakti,
Government of India

Sub: Construction of new 4 lane Prayagraj Southern Bypass from design km. 43.200 (near Mahuari) to design km. 50.860 (near Nababa urf Nibi Kala Uparhar) (design length 7.660 km) Package-2 under Phase-I on NH-19 in the state of UP under Bharatmala on EPC mode: **Request for Issuance of No Objection Certificate (NOC) for the Construction of a Major Bridge (3100m) on the River Ganga under Package-2 of Phase-I of the Prayagraj City Bypass Project -Reg.**

Ref: 1. IWAI letter no IWAI/NW(Gen)/NOC/2020-Part(8) dated 23.10.2023.
2. NMCG Application ID NMCG2024101717233.

Sir,

This letter serves as a formal request for the issuance of a No Objection Certificate (NOC) for the construction of a Major Bridge (3100m) on the River Ganga, under Package-2 of Phase-I of the Prayagraj City Bypass Project, located in Uttar Pradesh.

About the Project:

The Prayagraj City Bypass Project aims to construct a greenfield 4-lane Southern Bypass to provide seamless connectivity for road traffic from the southern side of Prayagraj to the existing road infrastructure surrounding the city. The bypass will alleviate traffic congestion in the city area and improve economic flow and transportation facilities. It will also enhance road safety and support the growth of tourism in the region, especially considering the high traffic during events such as the Kumbh Mela.

Salient Features of the Project and Bridge:

The specific section under consideration for NOC is Package-2, which spans from Km 43+200 (at Mahuwari village) to Km 50+860 (at Nababa Urf Nibi Kala Uparhar village) on NH-19, including a Major Bridge over the Ganga River at Sangam. This bridge will have a design length of 7.660 km and a total span of 3100 meters. The alignment traverses through Prayagraj and Kaushambi districts, covering key talukas such as Phulpur, Karchhana, Sadar, Chail, and Suruon. Upon completion, the bridge will connect two important areas of Prayagraj, Jhusi and Naini, significantly improving accessibility between them.

Permissions and Approvals Obtained:

Environmental Clearance has been duly obtained for the project.
Forest Clearance has been granted for the project as well.
An NOC from IWAI for the major bridge has been obtained (**vide letter dated 23.10.2023**).
Additionally, the **application ID** for the NOC of the subject work in NMCG is **NMCG2024101717233**.

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In light of the above details, it is requested that the necessary NOC for the construction of the major bridge over the River Ganga be issued at the earliest, enabling timely progress of the project.

Thank you for your attention to this matter.

- Encl.: 1. Executive Summary of the Project
2. Environmental Clearance
3. Forest Clearance
4. IWAI NOC letter dated 23.10.2023

Yours faithfully,



(Pankaj Mishra)
GM (T) / Project Director

- Copy to: 1. RO (UP-East), NHAI Varanasi.
2. GM (T) (UP-East), NHAI, New Delhi.



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ANNEXURE - IV

राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

File No.: L-25012(11)/44/2024-O/o ED(TECH) NMCG

Date: 20/12/2024

Subject: Examine and inspection of on-going construction activities related to the inner ring road project, specifically the construction of road bridge between Naini and Jhunsi.

Ref: Original Application No. 1250/2024 filed before the Hon'ble Tribunal

This is to bring to your attention that Original Application No. 1250/2024 has been filed before the Hon'ble National Green Tribunal (NGT) by the Bharatiya Kisan Union Purwa against the Union of India (UOI) and other respondents. The application pertains alleged pollution in Ganga river due to environmental violations associated with the ongoing construction of a road bridge between Naini and Jhunsi, Prayagraj, under the inner ring road project undertaken by GPT Infrastructure.

2. The allegations include unauthorized construction activities on the floodplain, basin, and embankment of the River Ganga without the requisite permissions as mandated under the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016. Notices have been issued by the Hon'ble NGT to the respondents, including NMCG, requiring submission of a reply by affidavit.
3. Para 42 of the River Ganga Authorities Order, 2016, states that "Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities shall obtain prior approval of the National Mission for Clean Ganga, on the following matters, relating to River Ganga and any area abutting River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council, which inter-alia, includes construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area".
4. In light of Paragraph 42, it is noted that no application seeking prior approval for the aforementioned project has been submitted to NMCG.
5. Further, a letter dated 13.12.2024 has also been received from Regional Office, UPPCB, Prayagraj requesting Project Director, NHAI, Prayagraj to obtain clearance from NMCG before proceeding construction activities within one week (copy enclosed).
6. Para 55 of Authorities Notification, 2016, defines the functions and powers of DGC and accordingly, DGC is also directed to take appropriate actions in the matter under intimation to the NMCG. It is further requested that the project authority be immediately asked to comply with the provisions embedded in the Authorities Notification, 2016 (referred to at para 3 above), and also act as per directions issued by UPPCB.

This is issued with the approval of the competent Authority.

(Anup Kumar Srivastava)
Executive Director(T), NMCG

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)
First floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

To,

1. District Magistrate cum Chairman, District Ganga Committee, Prayagraj, Prayagraj-211002
2. Member Secretary, UPPCB, Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
3. Project Director, NHAI, 18C/28-A, Sarojini Naidu Marg, Near AOG Office, Civil Lines, Prayagraj - 211001

Copy for Information:

1. PS to DG, NMCG
2. PS to Project Director, SMCG, UP
3. PS to Chief Secretary cum Chairperson, State Ganga Committee, UP

Government of India
Department of Water Resources, River Development & Ganga Rejuvenation
Ministry of Jal Shakti
National Mission for Clean Ganga

1st Floor,
Major Dhyan Chand National Stadium
India Gate, New Delhi – 110002

File No: Pr-12012/12/2024-O/o ED(TECH) NMCG

Date: 09/01/2025

Subject- Observations on “Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)” at Jhusi to Naini, Prayagraj ”.

Ref: Your letter no: - NMCG2024101717233 dated 17/10/2024 and letter: 11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024.

With reference to the above referred letter regarding the seeking permission for “Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase – I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)” at Jhusi to Naini, Prayagraj”.

2. After a thorough review of your documents, the following observations are made:

- a) Provide the necessary approvals/clearances for Consent to Operate and Consent to Establish from the Uttar Pradesh Pollution Control Board (UPPCB) for the batching plant.
- b) Additionally, submit the Construction and Demolition (C&D) Waste Management Plan approved by either the Central Pollution Control Board (CPCB) or UPPCB, if applicable. The plan should include detailed information on transportation and disposal methods.
- c) Kindly furnish approval/clearance from the Irrigation Department, if applicable.
- d) Clarify the operational period and the stage of construction of the proposed road bridge.
- e) Submit comments or a response regarding the ongoing case, OA 1250/2024: Bharatiya Kisan Union Purwa vs. Union of India, currently before the Hon'ble National Green Tribunal (NGT) concerning M/s GPT Infra projects Ltd (Copy enclosed).

In light of the above observations, you are requested to ensure compliance with the aforementioned points and submit the required clarifications in writing to anjali.nihr@gov.in at your earliest convenience.



(Anup Kumar Srivastava)
Executive Director (Technical),
NMCG

To

1. Office of the General Manager (T), National Highway Authority of India, MoRT&H, Gol, Project Implementation Unit-Prayagraj, 18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001.

Copy for Information:

1. PS to DG, NMCG



रात्यमेव जयते

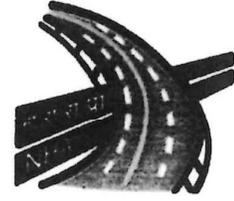
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Annexure - II

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport & Highways, Govt. of India)
परियोजना कार्यान्वयन इकाई-प्रयागराज
Project Implementation Unit-Prayagraj

18-सी/28-ए, सरोजनी नायडू मार्ग, सिविल लाइन्स, प्रयागराज-211001
18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001

दूरभाष/Phone : 0532-2422035, फॅक्स/Fax : 0532-2421019, ई-मेल/Email : ald@nhai.org



NHAI/11015/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35450 Date:- 22.01.2025

To, **Executive Director (Technical),**
National Mission for Clean Ganga,
Department of Water Resources,
River Development & Ganga Rejuvenation,
Ministry of Jal Shakti
1st Floor, Major Dhyan Chand National Stadium,
India Gate, New Delhi-110002

Sub: Observations on "Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase-I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)" at Jhasi to Naini, Prayagraj- Reg.

- Ref:** 1. Application no. NMCG2024101717233 dated 17.10.2024.
2. This office letter no.11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17.12.2024.
3. Your office file no.- Pr-12012/12/2024-O/o ED(TECH) NMCG, Date- 09.01.2025.

Sir,

In reference to cited subject regarding seeking permission for "Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase-I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)" at Jhasi to Naini, Prayagraj", this office received observations vide letter u/r-(3). In this regard it is to inform that this office has applied for NOC from District Ganga Protection Committee vide letter dated 04.01.2025.

2. Point wise compliance of observations are as under:-

| Sr. No. | Observation | Reply |
|---------|--|--|
| a) | Provide the necessary approvals/clearances for Consent to Operate and Consent to Establish from the Uttar Pradesh Pollution Control Board (UPPCB) for the batching plant. | To be complied through District Ganga Protection Committee. |
| b) | Additionally, submit the Construction and Demolition (C&D) Waste Management Plan approved by either the Central Pollution Control Board (CPCB) or UPPCB, if applicable. The plan should include detailed information on transportation and disposal methods. | NA |
| c) | Kindly furnish approval/clearance from the Irrigation Department, if applicable. | To be complied through District Ganga Protection Committee. |
| d) | Clarify the operational period and the stage of construction of the proposed road bridge. | Period of construction is 30 months and operation will be commenced after completion of the project. Total project length is 7.660 Km and it comprises of 6 lane viaduct of 1.1 Km, 6 lane ROB, 6 lane Major Bridge of 3.1 Km and rest of the length as 4 lane highway. At present there is progress of 18% in complete project. |
| e) | Submit comments or a response regarding the ongoing case, OA 1250/2024: Bharatiya Kisan Union Purwa Vs. Union of India, currently before the Hon'ble National Green Tribunal (NGT) concerning M/s GPT Infra Projects Ltd. | NHAI has already obtained NOC from NPG, Environment Clearance, Forest Clearance and NOC from IWAI. As such NHAI has complied all conditions required for NMCG NOC also. Though NOC from NMCG is under process. |

Above compliance is submitted for further necessary action.

Thanking you,

Yours Faithfully,

(Pankaj Mishra)
GM(T)/Project Director

Copy to-

1. District Magistrate-Chairman, District Ganga Protection Committee Prayagraj.
2. Divisional Forest Officer, Social Forestry Division, Prayagraj.
3. Regional Officer, UP Pollution Control Board, Prayagraj.



सत्यमेव जयते

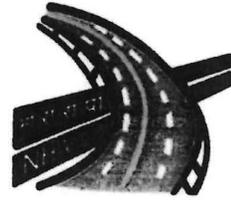
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport & Highways, Govt. of India)

परियोजना कार्यान्वयन ईकाई-प्रयागराज
Project Implementation Unit-Prayagraj

18-सी/28-ए, सरोजनी नायडू मार्ग, सिविल लाइन्स, प्रयागराज-211001
18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001

दूरभाष/Phone : 0532-2422035, फेक्स/Fax : 0532-2421019, ई-मेल/Email : ald@nhai.org



11015/NHAI/IRR/NMCG/PIU/Prg/35975

Date: 28.02.2025

To,

Project Director,
State Mission for Clean Ganga, Uttar Pradesh
Department of Namami Gange and Rural Water Supply, Govt. of UP
Lucknow, Uttar Pradesh

Sub: Construction of new 4 lane Prayagraj Southern Greenfield bypass from design Km 43.200 (near Mahuwari Nibi Kala Uparhar) to design Km 50.860 (near Nibi Kala Uparhar) (design length 7.660 km) Pkg-2 under Ph-I in the state of UP under Bharatmala on EPC mode: **Approval from NMCG for Major Bridge on river Ganga- reg**

Sir,

It is to inform that construction of Prayagraj Inner Ring Road is proposed around Prayagraj city and subject Package-2 under Phase-I has been awarded to M/s GPT Infraprojects Ltd. The subject Package-2 also consists of Major Bridge (3100m length) on river Ganga. Permission from National Mission of Clean Ganga (NMCG) has been sought for construction of Major Bridge on river Ganga under subject project vide application no NMCG2024101717233 on NMCG portal.

The proposal was taken up before District Ganga Protection Committee on 06.01.2025 for recommendation of construction of the subject bridge. After due consideration, the committee recommended for construction of subject bridge on river Ganga. Minutes of Meeting, duly signed by all the committee members and Chairperson of the committee is enclosed.

In light of above, it is kindly requested for consideration of the subject project for further recommendation for clearance from National Mission for Clean Ganga.
For necessary action please.

Thanking You

Encl: As above

Yours faithfully,

(Pankaj Mishra)
GM (T)/Project Director

- Copy to: 1. District Magistrate cum Chairman and all committee members of District Ganga Protection Committee, Prayagraj
2. Regional Officer, (UP-East), NHAI, Varanasi
3. Authorized Signatory, M/s GPT Infraprojects Ltd
4. Team Leader, M/s Theme Engineering Services Pvt Ltd.

Minutes of Meeting of District Ganga Protection Committee, held on 06.01.2025 at the Sangam Conference Hall, District Magistrate Office, Prayagraj for discussion of proposal sent to District Ganga Committee for recommendation and approval of National Mission for Clean Ganga, Ministry of Jal Shakti, Department of water Resource, River Development & Ganga Rejuvenation Government of India regarding the agenda points mentioned below.

Agenda: Recommendation for approval for proposed Ganga Bridge of 3.1 Km on river Ganga under Package-2 of Phase-I of Prayagraj Southern Bypass/Inner Ring Road

| | |
|------------------|--|
| Date: 06.01.2025 | Location: Sangam Conference Hall, DM Office, Prayagraj |
|------------------|--|

Meeting Chair: Shri Ravindra Kumar Mandar, District Magistrate, Prayagraj (Chairman of District Protection Ganga Committee)

List of Participants: Attached as Annexure-I

A meeting was convened under the leadership of Sh. Ravindra Kumar Mandar (District Magistrate, Prayagraj), involving Sh. Gaurav Kumar (CDO, Prayagraj), Sh. Arvind Kumar Yadav (DFO, Prayagraj), Dr. ~~AK Tiwari~~ (CMO, Prayagraj) along with other distinguished members of the District Ganga Committee. Also, in attendance the General Manager/Project Director from NHA, Prayagraj and additional participants listed in Annexure-I. The meeting was held on 06.01.2025 at Sangam Sabhagar, Prayagraj. Along with other agenda points recommendation of proposal by NHA, Prayagraj for construction of major bridge on river Ganga to National Mission for Clean Ganga was discussed. The proponent has consented to follow the guidelines, rules and regulation issued by the National Mission for Clean Ganga, Ministry of Jal Shakti, Department of water Resource, River Development & Ganga Rejuvenation Government of India.

The discussion was initiated by Project Director, NHA, Prayagraj by detailed presentation of the proposal attached at Annexure-A. Proposal under consideration of the committee is for approval of construction of a Major Bridge of length 3.1 Km on river Ganga under Package-2 of Phase-I of Prayagraj Southern Bypass/Inner Ring Road.

- A greenfield Prayagraj Southern Bypass/Inner Ring Road of 64.763 Km has been proposed around Prayagraj City. The Prayagraj Inner Ring Road is a significant infrastructure project with a total length of 96.763 km. This includes 64.763 km of Greenfield development (to be constructed/under construction road) and 32 km of an already built Prayagraj Bypass.
- Prayagraj Southern Bypass begins at Nawabganj on NH-19, heading southward around Prayagraj city, and then reconnects to NH-19 near Sahson village. The road connects key national highways: NH-19, NH-30, NH-35, NH-319D and the Old GT Road at two points.

AK
DFO

H. Prasad

R. K. Mandar

Arvind

M. P.

Page 1 of 4

TO

P

- At present Shastri Bridge on river Ganga serves as only connectivity for traffic crossing river Ganga. Construction of Major Bridge on river Ganga under Package-2 in Phase-I will also be very critical as it will provide additional option for crossing Ganga river especially in contingency situation which also demands diversion of traffic.

Thus, it is recommended to sanction the approval for construction of Major Bridge on river Ganga connecting Naini (near Lawayankala village) and Jhunsi (near NababaUprahar village) under Prayagraj Ring Road project.

Closing Statement and recommendation of the committee:

- The meeting was successfully conducted with notable members of the District Ganga Protection Committee. The proposal presented at the meeting was extensively discussed and successfully recommended for approval by the Committee. The meeting was marked by constructive discussions and the active involvement of all the members. Consequently, the project was examined thoroughly, before approval, ensuring its feasibility and positive impacts.
- The project will strictly adhere to the Ministry of Water Resources, River Development and Ganga Rejuvenation Notification No 2458, Regd No DL-33004/99 dated 07.10.20216 and any other guideline released from time to time. The project will also strictly adhere to any order of Hon'ble NGT and any other court in the matter.
- All actions pertaining to the project will meet the approval standards set by the National Mission for Clean Ganga (NMCG)
- Necessary steps will be taken to ensure that the project do not impact the sanctity of River Ganga or disrupt the order of its natural environment.
- The committee, therefore recommends approving this proposal in line with national guidelines.

The Chairman of the District Ganga Protection Committee expressed deepest gratitude to all members who participated in this essential meeting held today and adjourned the meeting with vote of thanks.

As
DFO

Handwritten signature



(Umesh Shukla)
Sr. Manager Environment, IFFCO
Phoolpur Representative from Local
Industries



(Digvijay N. Shukla)
Executive Engineer,
Representative from Flood
Works Division, Prayagraj



(Uttam Kumar Verma)
Environmental Engineer,
Representative from
Municipalities



(Uttam Kumar Verma)
Environmental Engineer,
Environmentalism Associated with
River Protection



(Ashutosh Yadav)
Executive Engineer,
Representative from Urban
Drinking Water Department
Prayagraj



(S C Shukla)
Regional Officer UPPCB,
Representative from
State
Pollution Control Board
Prayagraj



(Bholanath Kahnujiya)
DDO,
Representative from Gram
Panchayats



(Dr. A.K. Tiwari)
Chief Medical Officer,
Representative from Public
Health and Engineering
Prayagraj



(Arvind K. Yadav)
Divisional Forest Officer,
Prayagraj



(Praveen Kutti)
Executive Engineer,
Representative
From Rural Drinking Water
Department
Prayagraj



**(Ravindra Kumar
Mandar)**
District Magistrate,
Prayagraj
Chairman,
District Ganga Committee
Prayagraj



(Gaurav Kumar)
Chief Development Officer,
Nodal Officer,
District Ganga Committee
Prayagraj

Copy to:

1. Chief Development Officer, Prayagraj
2. Divisional Forest Officer, Prayagraj
3. Chief Medical Office, Prayagraj
4. Executive Engineer, Flood Works Division, Prayagraj
5. Regional Officer, UPPCB, Prayagraj
6. Environmental Engineer, Nagar Niyam, Prayagraj
7. Sr. manager Environment, IFFCO Phoolpur, Prayagraj
8. DDO, Prayagraj



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राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

Annexure - V

Date: 27/03/2025

Subject: Minutes of the 8th Meeting of the Cell held on 24th March 2025 at NMCG, New Delhi.

A copy of the minutes of the 8th meeting of the Cell held through hybrid mode on 24th March 2025 at National Mission for Clean Ganga, DOWR, RD & GR, Ministry of Jal Shakti is forwarded with approval of competent authority.

Anup Kumar Srivastava
Executive Director (Technical)

Encl: As Above

To

1. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Additional Director, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
3. Chief Engineer (P&DO), Central Water Commission, 901(S), Sewa Bhavan, RK Puram, New Delhi 110066.
4. Deputy Director General (DDG), National Mission for Clean Ganga, Delhi.
5. Consultant (Legal), National Mission for Clean Ganga, Delhi.

Copy to:

1. Project Director, State Mission for Clean Ganga-UP (SPMG-UP), Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow, - 226010.
2. Project Director, NHAI, PIU, 18-C/28-A, Sarojini Naidu Marg, Near A.G. Office, Civil Lines, Prayagraj - 211 001 with a request to share presentation on the proposal to anjali.nihr@gov.in on or before 24th March, 2025.

Copy for information:

1. Director General, National Mission for Clean Ganga, New Delhi

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)
 प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)

First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Minutes of 8th Cell Meeting for grant of approval from the NMCG, held on 24th March 2025

The Eight meeting of the Cell was held on 24.03.2025 at NMCG, New Delhi in hybrid mode to consider proposals namely- 1. *Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield)“ between Jhusi to Naini, Prayagraj” under section 42 of NMCG Authority’s order 2016*

The list of the participants is attached at [Annexure-1](#).

Proposal: Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield)“ between Jhusi to Naini, Prayagraj” under section 42 of NMCG Authority’s order 2016**1. Presentation by the Project Proponent**

- a) Project involves construction of a Greenfield Prayagraj southern bypass /inner ring road of 64.763 km which has been proposed around Prayagraj City. The road connects key national highways NH 19, NH 30, NH 35, NH 319 and the old GT road at two points.
- b) Once constructed Prayagraj Southern Bypass/Inner Ring Road will lead to decongestion of the city and will act as the prime artery from southern side of the city. It will enhance economic development, provide employment opportunities to locals, strengthen tourist development, ensure road safety and provide better transportation facilities. Further, due to decongestion, it will lead to decrease in pollution in the city.
- c) Permission was sought for construction of major bridge of length 3.1 Km to be constructed on river Ganga under Package-2 of Phase-1. Package-2 comprises total length of 7.660 Km and the bridge will connect Naini (near Lawayankala village) and Jhusi (near Nababa Uparhar) areas of Prayagraj. The proposed site is located in seismic zone II. Salient features of the major bridge are as under:
 - i. Type of bridge: Extradosed/PSC
 - ii. Length: 3.1 Km (2.067 km in river basin; 1.033 km in Flood plain)
 - iii. Road configuration: 6 Lane
 - iv. Width of the road: 32m+ median
- d) NOC for General Alignment and Drawing (GAD) of the major bridge from Inland Waterways Authority of India (IWAI) has already been obtained. Environment Clearance and Forest Clearance have also been obtained on 14.11.2023 and 30.10.2023 respectively, Project has also been approved by Network Planning Group.
- e) Proposal was recommended by DGC, Prayagraj via letter dated 28.02.2025.
- f) The scheduled completion date of the project is June, 2026. The proponent further requested State Ganga Committee for consideration of the subject project for further recommendation for clearance from National Mission for Clean Ganga. However, date for next meeting of State Ganga Committee for consideration of our proposal is still not fixed.

Copy of the presentation made by the project proponent is attached at [Annexure-2](#).

2. Discussions held

- a. CE (P&DO), CWC, asked clarification on discharge, to which proponent replied that recorded peak discharge at Chatnag (1970-2020) is 68000 cumec, while peak discharge estimated for 100 years return period through frequency analysis is 66334 cumec. Out of the above, ever maximum recorded discharge of 68000 cumec at the Chatnag is maximum thus it is recommended to consider this discharge as design discharge of the bridge.
- b. ED(T), NMCG inquired about the High Flood Level (HFL), to which the proponent responded that based on the computed HFL of 88 m at Chatnag, derived from the developed rating curve for the design discharge of the proposed bridge, and the recorded HFL at Phaphamau Bridge No. 111 and Chatnag was 88.03 m in 1978 hence, a design HFL of 88.03 m at the bridge site has been chosen.
- c. CE (P&DO), CWC inquired about the peak afflux, the combined afflux of all bridges in Prayagraj on the Ganga and Yamuna rivers, and its impact. The proponent responded that, based on the 2D mathematical model study conducted by IIT Roorkee, there is negligible afflux after the placement of the bridge, and the peak discharge passes through piers P5 (CH 47.500) and P21 (CH 50.030). Additionally, the proponent highlighted key findings from IIT Roorkee's report, stating that the computed water surface profile along the axis of the bridge (upstream piers) without and with the bridge, indicates overlapping profiles. The average water level is approximately 88.0 m, with a slightly higher level on the right side compared to the left. A comparison of water surface profiles at 5.0 m upstream of the bridge also shows overlapping profiles in both conditions, confirming that the afflux is negligible.
- d. On enquiry of DDG, NMCG regarding river behavior/morphological pattern of the river near the project site, it was clarified by the proponent that river channel is stable for number of years and the same has been reflected in the report submitted by IIT, Roorkee (Fig 5g of the report).
- e. ED(T), NMCG sought clarification regarding the plugging of the saddle point mentioned in the report. He opined that, being a natural depression, it will act as natural reservoir for storing water during flood season and help ground water recharge/maintain base flow. Unless it poses risk to the structure, it should not be plugged. The proponent concurred and confirmed that the saddle point, located 100 meters away from the bridge, will not be plugged to preserve the original ecology of the river basin.
- f. CE (P&DO), CWC inquired about the use of a coffer dam and emphasized that if deployed, it should be used for only one pier at a time, ensuring compliance with prescribed conditions. The proponent assured that the construction activity would be undertaken during the lean period when approximately 300 meters of active waterway is available, affecting piers P13 and P14. The coffer dams will have a diameter of approximately 12 meters each, with temporary widening of the water channel on either side to maintain the active flow width.

The proponent further assured that river flow will not be obstructed by any other means, thereby maintaining an equivalent volumetric flow of water.

- g. CE (P&DO), CWC inquired about the monitoring mechanism that NHAI will implement to ensure compliance with the submitted Environmental Management Plan (EMP) and the conditions stipulated in the Environmental Clearance. In response, the proponent explained that NHAI has an Environmental Division at the headquarters level, headed by an IAS officer, along with a senior retired forest officer at the state level in the NHAI regional office. Additionally, the proponent informed that NHAI has sanctioned ₹6 crores to the ZSI for environmental monitoring over a period of seven years.
- h. CE (P&DO), CWC directed the proponent to ensure that the casting yard and storage yard are located beyond the active flood plain. In response, the proponent clarified that the existing ground level at the casting yard is 89.6 meters, which is above the recorded High Flood Level (HFL) of 88.03 meters. Therefore, the casting yard does not fall within the active or entire flood plain of the river.
- i. ED(T) NMCG enquired about the current progress of the bridge to which the proponent submitted that the physical progress of bridge construction is around 9%.
- j. Proponent was asked to submit written responses to the queries raised above.
- k. The CPCB representative directed the proponent to ensure strict compliance with the approved Construction and Demolition (C&D) Plan during the execution of the project.
- l. ED(T), NMCG inquired with SMCG-UP regarding the current status of the proposal submitted to it from DGC. In response, SMCG-UP informed that they have received recommendations from the DGC, and the proposal has been included in the agenda for the next tentative meeting of the SGC.
- m. ED(T), NMCG inquired with the legal consultant, NMCG regarding the status of the NGT court case, wherein the proponent was required to comply with two aspects: Obtaining prior permission from NMCG and Securing consent to operate batching plant from UPPCB.
- n. ED(T), NMCG advised both CPCB and SMCG-UP to communicate with UPPCB, emphasizing that the consent to operate the batching plant and prior permission from NMCG should be processed independently to prevent unnecessary delays in a project of national importance.
- o. Cell members also noted the provisions made in the report for river training works. Cell also noted that the application for approval was submitted to NMCG on 17.12.2024, and timelines associated with the construction works of this project.

3. Recommendation of the Cell

Cell recommended the proposal for approval of the competent authority, subject to adherence of the observations made by Cell members and provisions of the Authorities Notification, 2016.

Cell Members

1. Shri. Nalin Kumar Srivastava, DDG, NMCG
2. Shri. Anup Kumar Srivastava, ED (T), NMCG
3. Shri. D. P. Mathuria, Chief Engineer, P&DO, CWC
4. Shri. Dinabandhu Gouda, Division Head, WQM-II, CPCB
5. Shri. Mithilesh Kumar Mishra, Unit Head (Knowledge & Planning), SMCG-UP
6. Smt. Arpita Kumari, Legal Consultant, NMCG

NHAI

7. Shri. B. Mukhopadhyay, Advisor (Env)
8. Shri. Pankaj Mishra, GM/PD, Prayagraj

GPT Infra Projects Ltd., Kolkata

9. Shri. Amit Tantia, Director
10. Shri. Manab Datta, General Manager (Projects)
11. Shri. Naveen Srivastava, Commercial Manager (Projects), Prayagraj

Theme Engg. Services Pvt. Ltd.

12. Shri. B. Mohapatra, Bridge Engineer

Shashwat Structural Solutions

13. Shri. Somnath Ghosh, Design Director

ZSI

14. Shri. Saurav Bhattacharya, SPA, Kolkata

Others

15. Dr. Anjali, Sci 'C', NMCG
16. Shri. Manikandan P, PO, NMCG
17. Shri. Samarth Sharma, RO, NMCG

राजीव कुमार मित्तल, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA



Annexure - VI

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

D O. No. TE-12015/3/2023-O/o ED(TECH) NMCG/8

दिनांक: 08/04/2025

Subject: Prior approval for specified construction across Ganga River Under NMCG Authority Notification, 2016

Resp. Sir,

As you may be aware that Government of India vide its Notification dated 07.10.2016 has created National Mission for Clean Ganga (NMCG) with overarching mandates of taking host of measures for rejuvenation, protection and management of River Ganga and its tributaries. Vide paragraphs 6(3) and 42 of this Notification provides for seeking prior approval for various types of works to be constructed across the rivers in the Ganga basin including rail and road bridges. **(copy enclosed)**

2. However, in a clear deviation from the provisions of this Notification, Authorities are approaching NMCG for seeking post facto approval after they had completed a significant part of construction works.
3. Therefore, it is important to sensitize officials of your Ministry and subsidiary Organizations like NHAI, etc. of mandatory nature of prior clearances required to be obtained for different nature of works/structures under Para 6 (3) and 42 *(as the case may be)*.
4. Above in view, I would request the Ministry to issue necessary directions to all concerned in this regard.

Yours sincerely,

(Rajeev Kumar Mital)

Shri V Umashankar, IAS
Secretary,
Ministry of Road Transport & Highways
Transport Bhawan, 1, Parliament Street
New Delhi-110001



राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi - 110002
PH. : 011-25019528, Fax : 25049008, E-mail : dg@nmcg.nic.in



राजीव कुमार मित्तल, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

D. O. No. Pr-12012/12/2024-O/o ED(TECH) NMCG

Dated: 10th April, 2025

Subject: Proposal for approval for the "Construction of Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by National Highway Authority of India (NHAI) between Jhusi and Naini, Prayagraj under NMCG Authority Notification, 2016

Dear Sir,

Attention is invited to the Paras 6(3) and 42 of NMCG Authorities Notification, 2016, which mandate obtaining prior approval for diverse nature of construction (temporary/permanent) across the River Ganga and its tributaries, and also invest powers with District Ganga Committee (DGC) under Para 55 of it with overall objectives of taking measures for rejuvenation, protection and management of River Ganga and its tributaries. (copy enclosed).

2. In the instant case, the NHAI approached NMCG seeking approval for the Construction of Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)" at Jhusi to Naini on 17/12/2024, only after construction works started and achieved 9% progress. Further, DGC, Prayagraj has also recommended the construction of the bridge on 06/01/2025;

3. The proposal is under consideration in NMCG, despite this the neglect shown by NHAI Authority (s) in seeking prior clearance before start of the construction works in the present case is a clear deviation from the provisions of the Notification;

4. Therefore, in view of the above, it is hereby directed that appropriate action be taken against the erring official (s) responsible for non-compliance with the mandatory provisions of the NMCG Authorities Notification, 2016 & the action taken in the matter be informed to the NMCG within a month of the issue of this communication.

Yours sincerely,

(Rajeev Kumar Mital)

Shri Santosh Kumar Yadav, IAS
Chairman,
National Highway Authority of India,
MoRT&H, Govt. of India

Copy to:

Chief Secretary cum Chairman, State Ganga Committee, Plot No. 18, Sector 07, Gomti Nagar Extension, Lucknow, Uttar Pradesh – 226010



राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NATIONAL MISSION FOR CLEAN GANGA

1st Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi - 110002

Ph: 011-25049508, Fax: 20940566, E-mail: prg@nmcg.nic.in



राजीव कुमार मित्तल, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
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भारत सरकार
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जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

D. O. No. Pr-12012/12/2024-O/o ED(TECH) NMCG

Dated: 10th April, 2025

Subject: Proposal for approval for the "Construction of Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by National Highway Authority of India (NHAI) between Jhusi and Naini, Prayagraj under NMCG Authority Notification, 2016

Attention is invited to the Paras 6(3) and 42 of NMCG Authorities Notification, 2016, which mandate obtaining prior approval for diverse nature of construction (temporary/permanent) across the River Ganga and its tributaries, and also invest powers with District Ganga Committee (DGC) under Para 55 of it with overall objectives of taking measures for rejuvenation, protection and management of River Ganga and its tributaries. (copy enclosed).

2. In the instant case, the NHAI approached NMCG seeking approval for the Construction of Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)" at Jhusi to Naini on 17/12/2024, only after construction works started and achieved 9% progress. Further, DGC, Prayagraj has also recommended the construction of the bridge on 06/01/2025;

3. Therefore, in view of the above, it is hereby directed that (i) appropriate action be taken against the erring official (s) responsible for non-compliance with the mandatory provisions of the NMCG Authorities Notification, 2016; (ii) necessary steps be taken to prevent any recurrence of such deviations or violations by any agency in the district in future; (iii) & the action taken in the matter be informed to the NMCG within a month of the issue of this communication.

Yours sincerely,

(Rajeev Kumar Mital)

To,
District Magistrate/ Chairman DGC, District Magistrate Office, Collectorate, Prayagraj, UP-211002

Copy to:
The Chief Secretary cum Chairman, State Ganga Committee, Plot No. 18, Sector 07, Gomti Nagar Extension, Lucknow, Uttar Pradesh – 226010



राष्ट्रीय स्वच्छ गंगा मिशन
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NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110002





संतोष कुमार यादव, आईएएस
अध्यक्ष
SANTOSH KUMAR YADAV, IAS
CHAIRMAN



सत्यमेव जयते

Annexure - IX
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय
National Highways Authority of India
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

DO No. EGHDIV-12018/6/2025-ENV & GHD Div/E-279926

April 28, 2025

Dear Sir,

This is in reference of DO letter No. TE-12015/3/2023-O/o ED (TECH)) NMCG/8 dated 08.04.2025 regarding non-compliance of para 6(3) and 42 of Gazette Notification No. SO 3187(E) dated 07.10.2016 for seeking prior permission for various type of work to be constructed across river Ganga including rail and road bridges.

2. It may be mentioned that NHA has commitment for compliance of all applicable statutory clearances under respective Acts, Rules, Provisions etc prior to undertaking any project related activity.

3. NHA came to know about the requirement of seeking prior clearance under para 6(3) and 42 of Gazette Notification No. SO 3187(E) dated 07.10.2016 for any construction activity on river Ganga, after start of the project. It may be mentioned that the Contractor has liability for obtaining all local permits and compliance of all the stipulated statutory compliance as per the Contract Agreement.

4. NHA has issued direction to all the Regional Offices vide its letter dated 21.04.2025 (copy enclosed) to obtain prior permission from District Ganga Protection Committee, State Ganga Protection Committee and the National Mission for Clean Ganga as per Gazette Notification No. SO 3187(E) dated 07.10.2016 for the compliance of para 6(3) and 42 of the said notification for any activity on river Ganga.

I would like to apprise you that NHA shall strictly follow said notification for the River Ganga (Rejuvenation, Protection and Management) issued vide No. SO 3187(E) dated 07.10.2016.

With Regards,

Yours sincerely,

Encl.: As above

(Santosh Kumar Yadav)

Sh. Rajeev Kumar Mittal, IAS
Director General,
National Mission for Clean Ganga,
1st Floor, Major Dhyana Chandra National Stadium,
India Gate, New Delhi-110002.

Copy to:

Shri V Umashankar, IAS, Secretary, Ministry of Road Transport & Highways, Transport Bhawan, 1, Parliament Street, New Delhi-110001



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport and Highways, Government of India)

जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली - 110 075 • G-5 & 6, Sector-10, Dwarka, New Delhi-110075

दूरभाष/Phone : 91-11-25074100 / 25074200

FileNo.:EGHDIV-1201876/2025-ENV&GHD Division (279926) / 715



Date: 21.04.2025

To

Regional Officers
Uttarakhand/Uttar Pradesh/Bihar/West Bengal
Himachal Pradesh/ Madhya Pradesh/ Chhattisgarh
Jharkhand/ Haryana/ Rajasthan and NCT Delhi
National Highways Authority of India

Sub: Prior approval for specified construction across Ganga River under NMCG Authority Notification, 2016

Ref: DG, NMCG DO letter no. TE-12015/3/2023-O/o ED (TECH)) NMCG/8 dated 08.04.2025.

Sir,

This is in reference of above mentioned DO letter for seeking prior permission for various type of work to be constructed across river in the Ganga and its tributaries including rail and road bridges under para 6(3) and 42 of Gazette Notification no. SO 3187(E) dated 07.10.2016. Copy of the DO letter dated 08.04.2025 is enclosed.

It is made clear that it is mandatory for obtaining prior permission from District Ganga Protection Committee, State Ganga Protection Committee & National Mission for Clean Ganga as per Gazette Notification no. SO 3187(E) dated 07.10.2016 for start of any activity on River Ganga and its tributaries. In this regard, the necessary action will be initiated against the concerned for any non-compliances of the Notification no. SO 3187(E) dated 07.10.2016.

This issues with the approval of Competent Authority.

Yours faithfully,

(Signature)
(Manoj Kumar Bansal)
GM (Env & GHD)

Encl: As above

Copy to:

1. PPS to Secretary, Ministry of Road Transport & Highways, Transport Bhawan, 1, Parliament Street, New Delhi-110001
2. PPS to Chairman
3. PPS to All Members
4. Project Directors under the jurisdiction of Regional Office, NHAI, Uttarakhand/Uttar Pradesh/Bihar/West Bengal/ Himachal Pradesh/ Madhya Pradesh/ Chhattisgarh/Jharkhand/ Haryana/ Rajasthan and NCT Delhi with request for compliances of para no. 6(3) and 42 of Notification no. SO 3187(E) dated 07.10.2016

राजीव कुमार मिश्र, आईएएस
 महानिदेशक
 राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
 DIRECTOR GENERAL
 NATIONAL MISSION FOR CLEAN GANGA



सत्यमेव जयते
 आशादीर्घा
 अमृतं महोत्सवम्

M(A)

भारत सरकार
 जल शक्ति मंत्रालय
 जल संसाधन,
 नदी विकास और गंगा संरक्षण विभाग
 GOVERNMENT OF INDIA
 MINISTRY OF JAL SHAKTI
 DEPARTMENT OF WATER RESOURCES,
 RIVER DEVELOPMENT & GANGA REJUVENATION

D O. No. TE-12015/3/2023-O/o ED(TECH) NMCG 18/4

दिनांक: 08/04/2025

Subject: Prior approval for specified construction across Ganga River Under NMCG Authority Notification, 2016

Resp. Sir,

As you may be aware that Government of India vide its Notification dated 07.10.2016 has created National Mission for Clean Ganga (NMCG) with overarching mandates of taking host of measures for rejuvenation, protection and management of River Ganga and its tributaries. Vide paragraphs 6(3) and 42 of this Notification provides for seeking prior approval for various types of works to be constructed across the rivers in the Ganga basin including rail and road bridges. **(copy enclosed)**

2. However, in a clear deviation from the provisions of this Notification, Authorities are approaching NMCG for seeking post facto approval after they had completed a significant part of construction works.

3. Therefore, it is important to sensitize officials of your Ministry and subsidiary Organizations like NHAI, etc. of mandatory nature of prior clearances required to be obtained for different nature of works/structures under Para 6 (3) and 42 *(as the case may be)*.

4. Above in view, I would request the Ministry to issue necessary directions to all concerned in this regard.

Yours sincerely,

Urgent dismt p1.
 26/04/25

JK Adv (Sw.)- BM

(Rajeev Kumar Mital)

Shri V Umashankar, IAS
 Secretary,
 Ministry of Road Transport & Highways
 Transport Bhawan, 1, Parliament Street
 New Delhi-110001



राष्ट्रीय स्वच्छ गंगा मिशन
 प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली 110002
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